

## NOTICE

### RESERVE BANK OF INDIA

It is hereby notified that the Reserve Bank of India, in exercise of the powers conferred on it by Sub-section (4) of Section 45 read with Section 56 of the Banking Regulation Act, 1949 has prepared a draft scheme of amalgamation of Punjab and Maharashtra Co-operative Bank Ltd. with Unity Small Finance Bank. In terms of Section 45(6)(b) of the Act *ibid*, the draft [scheme](#) is placed on the website of Reserve Bank for suggestions and objections, if any, from members, depositors or creditors of the aforesaid banks. The suggestions and objections with regard to the draft scheme, may be sent to the Chief General Manager in-charge, Department of Regulation, Reserve Bank of India, C-7, Bandra Kurla Complex, Bandra (E), Mumbai – 400 051, or by [email](#) not later than 5.00 PM on Friday, the December 10, 2021 for consideration under clause (b) of Sub Section (6) of the Act, *ibid*.

(Neeraj Nigam)

Chief General Manager in-charge,  
Department of Regulation, Reserve Bank of India,  
C-7, Bandra Kurla Complex, Bandra (E),  
Mumbai – 400 051

Date: November 22, 2021